

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
PRINCIPAL BENCH

CA(CAA) – 03(PB)/2018

IN THE MATTER OF:

RCMC Share Registry Pvt. Ltd.
Vs
MCS Share Transfer Agent Ltd.

.... APPLICANT / PETITIONER

.... RESPONDENT

SECTION:

Under Section 230-232

Order delivered on 10.01.2018

Coram:

CHIEF JUSTICE (Retd.) M.M.KUMAR
Hon'ble President

S.K. MOHAPATRA
Hon'ble Member (T)

For the Petitioner(s):

For the ROC(Delhi):

ORDER

Even on the second call no one is present on behalf of the petitioner. Accordingly, in the interest of justice hearing is deferred to 29.01.2018.

Sd/-

(M.M. KUMAR)
PRESIDENT

Sd/-

(S.K. MOHAPATRA)
(MEMBER TECHNICAL)

10.01.2018
Vineet